

O.A. No. 02 of 2010

Order dated: 24.02.2010

• CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. C.A.Rao, Ld. Counsel for the applicant and Mr. S. Mishra, Ld. Additional Standing Counsel for the Respondents.

2. As required by this Tribunal vide its order dated 07.01.2010, Ld. Counsel for the Respondents submitted a status statement. It reveals from the status report that no final decision has yet been taken on the issue of grant of higher pay to these category of persons.

3. Mr. Mishra, submits that it will take some more time to get a final decision by the concerned authority.

4. Accordingly, as agreed to by Ld. Counsel for both the parties, it is considered, at this stage, that a direction may be issued to Respondent Nos. 1, ^{and 5} ~~and 3~~ to consider the representation dated 23.09.2009 addressed to Respondent No.5 and pass a speaking order regarding removal of discrimination in the grade pay consequent to the recommendations of the 6th Central Pay Commission within

a period of three months from the date of receipt of a copy of this order. Ordered accordingly.

5. Without going into the merits of the case, the O.A. is accordingly disposed of at the stage of admission itself.
6. Send copies of this order, along with copy of the O.A., to Respondent Nos. 1, 3 and 5 for compliance.

MEMBER (A)

RK

Oktober ~~2009~~ 1. 2. 2010

one month's time as prayed for
is allowed for implementation of
the order date ~~7.1.2010~~ 26.2.2010
M.A. 327/10 is disposed of
accordingly.

Shs' S. wisdom, DSC is present and
heard.

Reinhard (Rainer) (

Dr. Dh B1-07-10

Copies of order
issued to Counsel
for both sides.

W. S. 1910